

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 772 OF 2001

COMMNR.OF CENTRAL EXCISE, MERRUT-I

Appellant (s)

VERSUS

BISLERI INTERNATIONAL PVT. LTD.

Respondent(s)

With IAs Nos.6&7 (Appln.(s) for amendment of cause title)

(HEARD BY HON'BLE MR. JUSTICE B.P. SINGH AND HON'BLE MR. JUSTICE S.H. KAPADIA, JJ.)

WITH

C.A.No.769/2001, C.A.No.770/2001, C.A.No.771/2001, C.A.No.14
03-1404/2001,

C.A.No.6765/2002,C.A.No.120/2004, C.A.1763/2004, C.A.5215-5219/2004 &

C.A.No.672/2005

With I.A.No.3(appln.(s) for amendment of cause title)

Date: 27/07/2005 These Appeals were called on for pronouncement of judgment today.

For Appellant(s)

Mr.K.K.Dhawan, Adv.

Mr. P. Parmeswaran,Adv.

Mr. Shreekant N.Terdal, Adv.

For Respondent(s)

M/S. Arputham,Aruna & Co.,Adv.

Mr.M.P. Devanath, Adv.

Mr. V.Balachandran, Adv.

Mr.Tara Chandra Sharma, Adv.

Mr. Rajesh Kumar, Adv.

Ms. Meeenakshi Arora, Adv.

Ms. Hetu Arora, Adv.

Mr.Dushyant Dave, Sr. Adv.

Mr. Maninder Singh, Adv.

Mrs. Prathiba M.Singh, Adv.

Mr.Abhinav Mukerji, Adv.

Mr. Bhargava V. Desai, Adv.

The IAs for amendment of cause title are allowed.

Hon'ble Mr. Justice S.H. Kapadia sitting in Court No.10 pronounced the judgment of the

Bench comprising Hon'ble Mr. Justice B.P. Singh and Hon'ble Mr. Justice S.H. Kapadia.

The appeals are dismissed in terms of the signed judgment.

(Sheetal Dhingra)

(Vijay Dhawan)

Court Master

Court Master

[Signed reportable judgment is placed on the file]